

Item No.7

# Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.2087/2020  
M.A. No.2297/2020

Tuesday, this the 15<sup>th</sup>day of December, 2020

Through video conferencing



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rinku Prinja  
Age 50 years, Desi-Secretary Group B  
W/o Sh. Sandeep Kumar Prinja  
R/o 3, Wood Lane, Iver Heath  
South Bucks, SLO OLL, London.

...Applicant

(By Advocate: Ms. Sonia Sharma )

Versus

1. The Union of India  
Through its Secretary  
Ministry of Tourism  
Transport Bhawan, 1, Parliament Street  
New Delhi.
2. Additional Director General  
Ministry of Tourism  
Transport Bhawan, 1, Parliament Street  
New Delhi.
3. Joint Secretary, Ministry of Tourism  
Transport Bhawan, 1, Parliament Street  
New Delhi.
4. The India Tourism  
Through Assistant Director  
Government of India  
India House, Aldwych  
London-WC2B4NA.
5. Assistant Director  
Government of India  
India House, Aldwych

London-WC2B4NA.

(By Advocate: Mr. A.K. Singh)

...Respondents

## ORDER (ORAL)

**Mr. Justice L. Narasimha Reddy:**

M.A. No.2297/2020



This Application is filed with a prayer to condone the delay of 4645 days in filing the O.A. The applicant has claimed the relief in relation to the revision of her salary for the past several years. The reason mentioned for such delay is that she was working in the Indian Embassy, Ministry of Tourism at London and she could not pursue the remedy with promptitude.

2. The respondents filed a detailed counter affidavit opposing the M.A.

3. We heard Ms. Sonia Sharma, learned counsel for applicant and Mr. A K Singh, learned counsel for respondents, at length, through video conferencing.

4. The delay in filing the O.A. is more than ten years. By any standard, such a delay cannot be condoned at all. The reasons stated by the applicant, hardly convince the Tribunal. Assuming that the applicant is working in London, she does not have to travel all the way to Delhi, to file the O.A. She could have given necessary instructions at any point of time. We are not convinced to condone such an enormous delay.

5. The M.A. is accordingly dismissed.



**O.A. No.2087/2020**

As a result, the O.A. shall also stand dismissed. There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

**December 15, 2020**  
/sunil/ns/sd